The West Bengal Land (Requisition and Acquisition) (Validation of Orders) Act, 1965
Act 3 of 1965

Keyword(s):
Validate Orders, Land Requisition and Acquisition, Creation of Better Lining Conditions
An Act to validate certain orders made by the First Land Acquisition Collector, Calcutta, under sub-section (1) of section 3 of the West Bengal Land (Requisition and Acquisition) Act, 1948.

WHEREAS it is expedient to validate certain orders made by the First Land Acquisition Collector, Calcutta, under sub-section (1) of section 3 of the West Bengal Land (Requisition and Acquisition) Act, 1948, requisitioning lands in Calcutta for the purpose of creation of better living conditions in certain areas in Calcutta by the construction or reconstruction of dwelling places for people residing in such areas;

It is hereby enacted in the Sixteenth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the West Bengal Land (Requisition and Acquisition) (Validation of Orders) Act, 1965.

2. In this Act, the expressions “Calcutta” and “the First Land Acquisition Collector, Calcutta” have the same meaning as in the West Bengal Land (Requisition and Acquisition) Act, 1948.

3. Notwithstanding anything to the contrary contained in any other law, all orders under sub-section (1) of section 3 of the West Bengal Land (Requisition and Acquisition) Act, 1948 (hereafter in this section referred to as the said Act), made after the commencement of the West Bengal Land (Requisition and Acquisition) (Amendment) Act, 1964, by the First Land Acquisition Collector, Calcutta, purporting to act on the authorisation made by the State Government under sub-section (1A) of section 3 of the said Act by the Government of West Bengal, Department of Land and Land Revenue (Land Acquisition) notification No. 19754-L.A., dated the 22nd November, 1963 (hereafter in this section referred to as the said notification), for requisitioning lands in Calcutta for the purpose of creation of better living conditions in certain areas in Calcutta by the construction or reconstruction of dwelling places for people residing in such areas shall be and shall be deemed to have always been as valid as if—

(a) the said notification had been issued by the State Government after the commencement of the West Bengal Land (Requisition and Acquisition) (Amendment) Act, 1964, and

For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, Part IVA of the 13th January, 1965, page 96; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of that Assembly held on 10th February, 1965.

The whole Act came into force on the 19th March, 1965.
The West Bengal Land (Requisition and Acquisition) (Validation of Orders) Act, 1965.

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(Section 4.)

(b) the First Land Acquisition Collector, Calcutta, had been duly authorised by the State Government to make such orders under sub-section (1A) of section 3 of the said Act;

and no such orders and no action taken or thing done in pursuance of such orders, shall be called in question merely on the ground that the First Land Acquisition Collector, Calcutta, was not duly authorised by the State Government to make such orders.

Repeal.

4. The West Bengal Land (Requisition and Acquisition) (Validation of Orders) Ordinance, 1964, is hereby repealed.